

ORISSA ACT 15 OF 2003

THE ORISSA PANCHAYAT SAMITI (AMENDMENT) ACT, 2003

TABLE OF CONTENTS

PREAMBLE

SECTIONS

1. Short title
2. Amendment of section 18
3. Amendment of section 20

**\*THE ORISSA PANCHAYAT SAMITI (AMENDMENT) ACT, 2003**

**(ORISSA ACT 15 OF 2003)**

[ Received the assent of the Governor on the 22nd May 2003, first published in an extraordinary issue of the *Orissa Gazette*, dated the 3rd June 2003 ( No. 835 ) ]

AN ACT FURTHER TO AMEND THE ORISSA PANCHAYAT SAMITI ACT, 1959.

**B**E it enacted by the Legislature of the State of Orissa in the Fifty-fourth Year of the Republic of India as follows :—

Short title.

1. This Act may be called the Orissa Panchayat Samiti (Amendment) Act, 2003.

Amendment of section 18.

2. In section 18 of the Orissa Panchayat Samiti Act, 1959 (hereinafter referred to as the principal Act), after sub-section (4), the following sub-section shall be inserted, namely :—

Orissa Act 7 of 1960.

“(5) Every member of the Zilla Parishad as specified in clause (a) of sub-section (1) of section 6 of the Orissa Zilla Parishad Act, 1991, representing constituency within the area of any Samiti, shall have right to speak in, and otherwise take part in the proceedings of, all the meetings of the Samiti, except meetings convened under section 46-B of this Act.”

Orissa Act 17 of 1991.

Amendment of section 20.

3. In section 20 of the principal Act, after clause (a) of sub-section (1), the following clauses shall be inserted, namely :—

“(a-i) preparation of plans for economic development and social justice ;

(a-ii) implementation of schemes for economic development and social justice and execution of any other scheme, performance of any act or management of any institution or organisation, as the Government may entrust to it including those in relation to matters listed in the Eleventh Schedule to the Constitution of India ;”